

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:1

ANSWERED ON:22.11.2012

RESOLVING OF SETTLEMENT ARREARS OF BACKLOG ISSUE OF ADDITIONAL STATE LEVIES .

Jardosh Smt. Darshana Vikram

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

(a) whether his Ministry in consultation with Ministry of Finance is considering other alternative options to resolve settlement of backlog issue of additional State levies of fertilizer units as, the State Governments are not in position to refund this additional levy and fertilizer units are suffering huge financial losses;

(b) if so, the details thereof and the reasons therefor;

(c) whether his Ministry has received any communication from National Advisory Council in this regard;

(d) if so, the further action taken in this regard; and

(e) the time by which the said long pending matter is likely to be resolved by the Government?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b): Ministry of Finance has requested Ministry of Chemicals & Fertilizers to ascertain the views of State Governments of Gujarat and Uttar Pradesh regarding refund of additional VAT levied by them during the period 1-10-2006 to 31-03-2011. Department of Fertilizers has written to the Government of Gujarat and the Government of Uttar Pradesh for refund of backlog arrears of ACTN but the reply is still awaited from the State Government.

(c) No, Madam.

(d) In view of

(c) above, question does not arise.

(e) Expected to be settled soon.